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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP-503/2002 In
OA-305/2002

New Delhi this the 22nd day of January, 2003

HON'BLE SHRI V.K. MAJOTRA, MEMBER (A)

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

1. Mrs. Abha Bhardwaj
W/o Dr. R.Bhardwaj
R/o A-2/25, Shri Agrasen Apartments
Plot No.10, Sector-7, Dwarka
New Delhi.
2. Smt. Madhu Sharma
W/o Shri R.K. Sharma
R/o M-38, New Mahavir Nagar,
New Delhi.
3. Smt. Kanta Vohra
W/o Shri Devender Vohra
R/o 109/b Ramesh Nagar
New Delhi.
4. Smt. Rekha Pathak
W/o Sh. C.D.Pathak
R/o 46, Laxmi Apartments)
Sector-9, Rohini,)
Delhi.
5. Smt. Rajni Sati
W/o Sh. G.S.Sati
R/o B-549, Sector-9,
Kendriya Vihar, Noida.
6. Smt. Renu Saxena,
W/o Sh. A.K.Saxena,
R/o C-77, East of Kailash
New Delhi.
7. Ms. Tajinder Kaur
D/o Sardar Narayan Singh
R/o DA/99/C, Hari Nagar.
8. Smt. Usha Rani Sharma,
W/o Sh. V.B.Sharma
R/o 28, Plot B-5,
Deluxe Apartments
Vasundhara Enclave,
Delhi.

-Applicants

(By Advocate: Shri A.K. Bhardwaj)
Versus

Kendriya Vidyalaya Sangathan through

1. Sh. H.M.Caire
Commissioner
1S, Institutional Area
Shaheed Jeet Singh Marg
New Delhi-16.

Kur

2. Sh. P. Datta
Principal
KVS, Rangapuri,
New Delhi.
3. Sh. N. N. Mishra
Principal
KVS, Rajokari
New Delhi.
4. Sh. Y. Vanugopalan
Principal
KVS, AFS
Bawana.
5. Sh. Y. N. Rai
Principal
KVS, Nahara,
Distt. Panipat.
6. Sh. S. V. Singh
KVS, Dadri AFS
New Delhi.
7. Sh. Savita Kapur
KVS, Pragati Vihar,
New Delhi.
8. Sh. Gajraj Singh
KVS, Sec-3, Rohini
New Delhi.
9. Sh. S. P. Mittal
Principal
KVS, NTPC Dadri
New Delhi.

-Respondents

(By Advocate: Shri S. Rajappa)

ORDER (Oral)

Hon'ble Shri Kuldip Singh, Member (J)

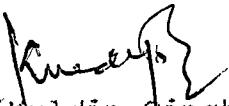
Heard on CP-503/2002

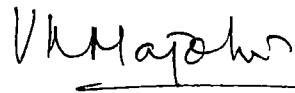
The grievance of the applicants is that the order dated 31.2.2002 has not been complied with and modified ~~the~~ order dated 8.3.2002 vide which the relieving date was postponed till 16.5.2002, Meaning thereby that the applicants have been retained in duty till 16.5.2002. Respondents have made payment of salary for that period to all the applicants by Cheque

[Signature]

Nos. 282802, 665745, 357799, 829744, 673017, 824600, 423633, and 616422, so this CP stands complied with. If there is any dispute regarding calculation of amount, applicants are at liberty to agitate the same separately without prejudice to the rights of the parties.

2. CP-503/2002 is disposed of accordingly. Notices issued to the respondents are discharged.


(Kuldip Singh)
Member (J)


(V.K. Majotra)
Member (A)

cc.